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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 273/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017


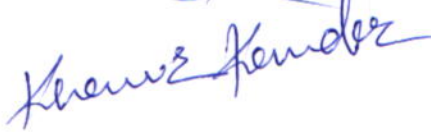
NAME OF THE PARTIES: AAYUSH PROCESSORS PVT. LTD.

V/s

Navin Parakh & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956  
and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Dr S.K. Sen	P.C.S. for Petitioner	
2	Khemis Kemdar	Advocate	
	1/b Bhatiya Sampat Walecha & Co.		

ORDER

CP 273/241-242/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner Counsel, basing on the consent terms arrived at between the parties, this Company petition is hereby dismissed as withdrawn looking at the settlement arrived between the parties.

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

B. S. V. PRAKASH KUMAR  
Member (Judicial)

Encl: Withdrawal memo